

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CIS No. 426/2019

CBI Vs. Vivek Yadav

RC No. 26A/2019/CBI/ACB/New Delhi

u/s: 7(A) of P.C. Act

11.08.2020

*Case file is taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Mr. Pankaj Sanwal, P.A to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dt. 23.03.2020, no. 159/RG/DHC/2020 dt. 25.03.2020, no. R-77/RG/DHC/2020 dt. 15.04.2020, no. R-159/RG/DHC/2020 dt. 02.05.2020, no. R-235/RG/DHC/2020 dt. 16.05.2020, R-305/RG/DHC/2020 dt. 21.05.2020, no. 1347/DHC/2020 dt. 29.05.2020, no. 16/DHC/2020 dt. 13.06.2020, no. 22/DHC/2020 dt. 29.06.2020 and no. 26/DHC/2020 dt. 30.07.2020.

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up through Video Conferencing or adjourned.

*Vide order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been directed that all courts at Rouse Avenue District Court Complex **shall take up all cases through video conferencing, however, evidence shall be recorded only in ex-parte and uncontested cases.***

Present: Mr. M. Saraswat, PP for CBI with SI Ashok Kumar Pairvi Officer.

None for accused Vivek Yadav.

Mr. Dhanesh Kumar, Reader and Mr. Ravi Kumar, Asst. Ahlmad of this Court have also joined through Cisco Webex Meetings App.

Case is fixed for scrutiny of documents.

Reader has informed that the defence counsel Advocate Siddharth was informed about the date telephonically and invite to join the proceedings through Cisco Webex App was also sent. It is submitted that information could not be sent to the accused as his mobile number was not readily available.

Let information be sent to the accused on his mobile

phone by the CBI as well as the Court staff/Reader to join the proceedings on the next date. Simultaneously an invite be sent to the accused as well as the defence counsel to join the proceedings through Cisco Webex App on the next date.

Put up for scrutiny of documents and further proceedings now on **20.08.2020.**

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

Order has been dictated on phone to Mr. Pankaj Sanwal, Personal Assistant.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:11.08.2020

PS